

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : F : NEW DELHI
BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

ITA No.3434/Del/2019
Assessment Year: 2010-11

Vinod Jain,
T-73, Jain Colony,
Uttam Nagar,
West Delhi,
New Delhi.

Vs. ITO,
Ward-36(1),
New Delhi.

PAN: AJVPJ7467J

(Appellant)

(Respondent)

Assessee by : Shri V. Rajakumar, Advocate
Revenue by : Shri Anil Kumar Sharma, Sr. DR

Date of Hearing : 23.08.2022
Date of Pronouncement : 26.08.2022

ORDER

PER C.M. GARG, JM:

This appeal filed by the assessee is directed against the order dated 10.12.2018 of the CIT(A)-12, New Delhi, relating to Assessment Year 2010-11.

2. The grounds of appeal raised by the assessee read as under:-

“On the facts and in the circumstances of the case and in law the following actions of the Ld. CIT (Appeals) are most arbitrary, erroneous and untenable in:

i. deciding the appeal against the assessee without providing due, reasonable and adequate opportunity of hearing;

6. In the result, the appeal filed by the assessee is allowed for statistical purposes.

Order pronounced in the open court on 26.08.2022.

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 26th August, 2022.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi